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CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.772 of 1997.

Date of disposal: 24-6-1997.

Between:

Y. Narasing Rao. .. Applicant.

and

1. Union of India represented by General Manager, S.E. Railway, Garden Reach, Calcutta - 700043.
2. Divisional Railway Manager, S.E. Railway, Visakhapatnam 530004
3. Sr. Divisional Electrical Engineer/TRD, S.E.Railway, Visakhapatnam 530004.
4. Sri P.Surya Rao .. Respondents.

Counsel for the applicant: Sri P.B.Vijaya Kumar.

Counsel for the respondents: Sri V.Bhimanna.

CORAM:

HON'BLE SRI H.RAJENDRA PRASAD, Member (A)

HON'BLE SRI A.M.SIVADAS, MEMBER (J) (Ernakulam Bench)

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JUDGMENT.

(per Hon'ble Sri A.M.Sivadas, Member (J) (Ernakulam Bench))

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The applicant aggrieved by Office Order No. WPU/TRD/DHE/A/28 dated 22-5-1997 (Annexure A-1 to the O.A.) transferring him from the present post seeks to quash the same.

When the O.A., was taken up for admission, the learned counsel appearing for the applicant submitted *that the applicant submitted A-2 representation before the 2nd respondent and it is suffice to direct the 2nd respondent*

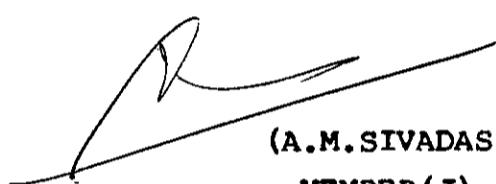
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to dispose of the same by a speaking order within a reasonable time.

The learned counsel for the respondents submitted that there is no objection for the same.

The 2nd respondent is directed to consider Annexure A-2 representation submitted by the applicant and dispose of the same by a speaking order within one month from today. The learned counsel for the respondents submitted that he will communicate the order to the Respondents.

The O.A., is disposed of as above. No costs.


(A.M. SIVADAS)
MEMBER (J)


(H. RAJENDRA PRASAD)
MEMBER (A)

Date: 24--6--1997.

Dictated in open Court.

*My 25/6/97
Deputy Registrar (O.C.)*

sss.

O.A.772/97.

To

1. The General Manager, Union of India,
S.E.Rly, Garden Reach, Calcutta-43.
2. The Divisional Railway Manager, SE Rly,
Visakhapatnam.
3. The Sr. Divisional Electrical Engineer/TRD,
SE Rly, Visakhapatnam-4.
4. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm.

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T COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

The Hon'ble Mr. A.M. Siva Rao : M(A)

Dated: 26-6-1997

~~ORDER~~ JUDGMENT

M.A./R.A./C.A. No.

in
C.A. No. 772/97

T.A. No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
DESPATCH

26 JUL 1997

हैदराबाद न्यायालय
HYDERABAD BENCH